

The 24th March 1956

No.LJL.26/55/11.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 23rd March 1956)

ASSAM ACT VI OF 1956

THE ASSAM APPROPRIATION (No.1) ACT, 1956

(Passed by the Assembly)

[Published in Assam Gazette, Extraordinary, dated the 24th March 1956]

An Act

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam to the Service of the year ending on the thirty-first day of March 1956.

Be it enacted by the Assam Legislative Assembly as follows :—

- 1. **Short title.**—This Act may be called the Assam Appropriation (No.1) Act, 1956.
- 2. **Issue of Rs.2,88,04,498 out of the Consolidated Fund of the State of Assam for the year 1955-56.**—From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of two crores, eighty-eight lakhs, four thousand, four hundred and ninety-eight rupees towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1956 in respect of the services specified in column (2) of the Schedule.
- 3. **Appropriation.**—The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1956.

SCHEDULE

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding—		Total
		Voted by the Assembly	Charged on the Consolidated Fund	
		Rs.	Rs.	Rs.
2	Charges on account of Land Revenue.	2,86,010	...	2,86,010
3	Charges on account of State Excise Duties.	86,587	...	86,587
4	Charges on account of Stamps ...	5,600	..	5,600
5	Charges on account of Forests ...	7,19,888	...	7,19,888

SCHEDULE—contd.

(1) Grant No.	(2) Services and purposes (Major Heads)	Sums not exceeding—		(3) Total
		Voted by the Assembly	Charged on the Consoli- dated Fund	
		Rs.	Rs.	
7	Charges on account of Motor Vehicles Taxation Act.	1,09,274	...	1,09,274
8	Charges on account of other Taxes and Duties.	58,274	116	58,390
9	Charges on account of Navigation, Embankment and Drainage Works.	19,50,500	...	19,50,500
10	Charges on account of General Administration.	7,05,862	15,676	7,21,538
11	Charges on account of Adminis- tration of Justice.	2,13,733	...	2,13,733
12	Charges on account of Jails and Convict Settlement.	27,487	...	27,487
13	Charges on account of Police	2,22,383	...	2,22,383
15	Charges on account of Scientific Department.	350	...	350
16	Charges on account of Education	56,35,557	...	56,35,557
17	Charges on account of Medical	13,38,464	...	13,38,464
18	Charges on account of Public Health.	8,01,609	...	8,01,609
19	Charges on account of Agricul- ture.	36,75,605	...	36,75,605
20	Charges on account of Veterinary	2,33,563	...	2,33,563
21	Charges on account of Co-opera- tion—I.—Co-operative Socie- ties.	1,68,257	...	1,68,257
22	Charges on account of Co-opera- tion—II.—Rural Development.	12,26,580	...	12,26,580
23	Charges on account of Industries and Supplies—I.—Sericulture and Weaving.	4,30,804	...	4,30,804
24	Charges on account of Industries and Supplies—II.—Cottage In- dustries.	36,375	...	36,375

SCHEDULE—*contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding—		
		Voted by the Assembly	Charged on the Consoli- dated Fund	Total
		Rs.	Rs.	Rs.
26	Charges on account of Miscellaneous Departments.	46,407	...	46,407
27	Charges on account of Civil Works (Excluding Tools and Plant and Establishment).	10,24,360	...	10,24,360
31	Charges on account of Famine Relief.	35,250	...	35,250
33	Charges on account of Stationery and Printing.	15,597	...	15,597
34	Charges on account of 57.—Miscellaneous—I.—Expenditure on State Prisoners and Detenus, etc.	6,12,417	...	6,12,417
35	Charges on account of 57.—Miscellaneous—II.—Donation for Charitable purposes.	1,94,416	...	1,94,416
36	Charges on account of 57.—Miscellaneous—III.—Contribution.	30,67,500	...	30,67,500
37	Charges on account of 57.—Miscellaneous—IV.—Expenditure on issue of Free Ration.	1,04,000	...	1,04,000
39	Charges on account of 57.—Miscellaneous—VI.—Expenditure on displaced persons.	3,67,794	...	3,67,794
40	Charges on account of 57.—Miscellaneous—VII.—Advanced Technical Training and Scholarships, etc.	6,867	...	6,867
43	Charges on account of Community Development Projects.	3,41,897	...	3,41,897
44	Charges on account of Prepartition Payments.	1,048	...	1,048
46	Charges on account of Capital Outlay on Forests.	38,409	...	38,409
47	Charges on account of Capital Outlay on Schemes of Agricultural Improvement and Research.	1,25,000	...	1,25,000
48	Charges on account of Capital Outlay on Industrial Development.	4,55,000	...	4,55,000
49	Charges on account of Capital Outlay on Civil Works outside the Revenue Account.	3,09,832	...	3,09,832

SCHEDULE—*conold.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding—		
		Voted by the Assembly	Charged on the Consolidated Fund.	Total
		Rs.	Rs.	Rs.
52	Charges on account of Capital Outlay on State Schemes of Government Trading.	35,69,150	...	35,69,150
53	Charges on account of Loans and Advances, etc.	5,41,000	...	5,41,000
	Total	2,87,88,706	15,792	2,88,04,498

P. C. DAS,

for Secy. to the Govt. of Assam, Leg. & Judl. Deptt.